

FORMAT OF WRIT PETITION

A SYNOPSIS AND LIST OF DATES (Specimen enclosed)

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**IN THE SUPREME COURT OF INDIA
ORIGINAL JURISDICTION**

CIVIL WRIT PETITION NO. OF 2005

IN THE MATTER OF

....Petitioner

versus

....Respondents

**PETITION UNDER ARTICLE _____ OF THE CONSTITUTION OF
INDIA FOR ISSUANCE OF A WRIT IN THE NATURE OF
_____ UNDER ARTICLE _____ OF THE CONSTITUTION OF INDIA.**

To

**Hon'ble The Chief Justice of India and His Lordship's Companion
Justices of the Supreme Court of India. The Humble petition of the Petitioner
abovenamed.**

MOST RESPECTFULLY SHEWETH :

- 1. Facts of the case**
- 2. Question(s) of Law**
- 3. Grounds**
- 4. Averment:-**

That the present petitioner has not filed any other petition in any High Court or the Supreme Court of India on the subject matter of the present petition.

PRAYER

In the above premises, it is prayed that this Hon'ble Court may be pleased:

- (i)**
- (ii) to pass such other orders and further orders as may be deemed necessary on the facts and in the circumstances of the case.**

FOR WHICH ACT OF KINDNESS, THE PETITIONER SHALL AS INDUTY BOUND, EVER PRAY.

FILED BY:

PETITIONER-IN-PERSON

DRAWN:

FILED ON:

C. The Writ Petition should be accompanied by:

- (i) Affidavit of the petitioner duly sworn.**
- (ii) Annexures as referred to in the Writ Petition.**
- (iii) Court fee of Rs.500 per petitioner (In Crl. Matter no court fee is payable)**
- (iv) Index (As per Specimen enclosed)**
- (v) Cover page (as per Specimen enclosed)**
- (vi) Any application to be filed, Rs.120/- per application.**
- (vii) Memo of Appearance.**
- (viii) Application seeking permission to appear and argue in person (in case of petition filed by petitioner-in-person), Court fee Rs.120/-**

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Sl. No.	PARTICULARS	PAGES
1.	Synopsis and List of Dates	
2.	Writ Petition alongwith Affidavit in support	
3.	Annexures	
4.	Application if any	

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ORIGINAL JURISDICTION

CIVIL WRIT PETITION NO. OF 2005

.....Petitioner

Versus

.....Respondent

PAPER - BOOK

FOR INDEX KINDLY SEE INSIDE

FILED BY:

**(ADVOCATE FOR THE PETITIONER/
PETITIONER-IN-PERSON)**

Filed on: